

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-29-2020**

Mulakh Khanzan Tenants  
Association & Ors.

... Petitioners

Vs

State of Goa & Ors.

... Respondents

Shri Nigel Da Costa Frias, Advocate for the Petitioners.

Shri D. Pangam, Advocate General with Shri Deep Shirodkar, Additional Government Advocate for the Respondent No.5.

Shri S.D. Lotlikar, Senior Advocate with Shri T. Sequeira, Advocate for the Respondent No.7.

Shri A.D. Bhobe, Advocate for the Respondent No.11.

**Coram :- DAMA SESHADRI NAIDU &  
M.S. JAWALKAR, JJ.**

**Date :- 29 October 2020**

**P.C. :**

In response to the submissions advanced by the petitioner's counsel the learned Advocate General informs us that given the prevailing monsoon, the Agricultural Department needs more time to examine the issues and devise methods to safeguard the agricultural lands from the fallout of the mineral transportation. About the steps suggested by the Pollution Control Board (PCB), the learned Advocate General informs the Court that all the Departments concerned will look into the PCB suggestions and take immediate remedial steps. According to him, even the transportation has been monitored by the Government with the help of technology. So, he wants the matter adjourned by at least four weeks, so the authorities will take further steps.

2. In reply, the petitioners' counsel insists that the PCB has already, in July 2020, filed its affidavit setting out the steps the other Departments should be taking. So he wants those Departments to place their version

on record by next adjournment. He also wants the other Departments to assure that Court that they will be diligent in redressing the petitioners' grievance.

3. Let the matter stand over on 17.12.2020.

4. In the meanwhile, as the learned Advocate General has assured, the authorities should take all necessary steps to ensure that there is no environmental degradation or any activity affecting the agricultural activity.

**M.S. JAWALKAR, J.**

**DAMA SESHADRI NAIDU, J.**

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